

IN THE COURT OF SHRI AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT  
COMPLEX, NEW DELHI.

CC No. 398/2019

CBI Vs Mohd Zameel @ Waseem @ Bhura & Anr.

28.07.2020

Present:- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Heard.

The present application has been moved by the HIO requesting for supply of a certified copy of the order dated 29.6.2020 vide which accused Danish was discharged whereas charge was directed to be framed against accused Mohd. Zameel @ Waseem @ Bhura. Application has been received on the e-mail of the court.

It needs no highlight that regular functioning of the court has been suspended due to the on going pandemic. The copying agency of the Rouse Avenue District Court is not functional for the abovesaid reason. However, the order of which certified copy has been sought vide the present application, has been uploaded on the District Court Website and the same has been digitally signed by the undersigned. Consequently, I see no reason for the HIO to insist on certified copy of the order when he can take the digitally signed print of the order from the District Court Website. Consequently, application is without any merit and is declined.



( AJAY GULATI )

Spl. Judge (PC Act), CBI-12  
RADCC/New Delhi/28.07.2020